

LOK SABHA  
UNSTARRED QUESTION NO. 4960  
TO BE ANSWERED ON 01.04.2025

**ORIGINAL HANDLOOMS**

4960. DR. GANAPATHY RAJKUMAR P:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state :

- (a) whether steps are being taken to safeguard original handloom products in the country, if so, the details thereof;
- (b) whether it is a fact that many of the handloom products are weaved under machine and sold as handloom products in the country; and
- (c) the action taken by the Government against fake handloom products in the country?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री पबित्र मार्घेरिता)  
THE MINISTER OF STATE FOR TEXTILES  
(SHRI PABITRA MARGHERITA)

**(a) to (c):** 104 important and famous traditional handloom products have been registered under the Geographical Indications (GI) of Goods (Registration and Protection) Act, 1999. Registered users of GI products have rights under the Act to approach the respective police authorities to safeguard their interests against illegal manufacturing / marketing of GI registered handloom products.

The Government has been implementing the Handlooms (Reservation of Articles for Production) Act, 1985 for production of reserved items only on Handlooms and to protect the interest of handlooms weavers in the country. 11 textiles articles with some technical specifications are exclusively reserved for production on handlooms. Central Assistance is provided under the Scheme to eligible State Governments for effective implementation of the Act. Inspections are carried out in the field by respective State Handloom Departments and field offices of the Central Government for enforcing the provisions of the Act.

The Government has introduced 'Handloom Mark' to identify products woven on handlooms. Awareness creation activities are carried out from time to time to popularise these measures.

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